

**Summary in terms of Regulation 13(1B) of the Competition Commission of
India (Procedure in regard to the Transaction of Business relating to
Combinations) Regulations, 2011 (as amended)**

A. Name of the Parties

1. The parties to the combination are:

(a) **Reliance Communications Limited (“RCOM”)**;

(b) **Reliance Infratel Limited (“RITL”)**;

(c) **Reliance Jio Infocomm Limited (“RJIL”)**.

RCOM and RITL are collectively referred to as the **“RCOM Entities”**
and RCOM Entities and RJIL are collectively referred as the **“Parties”**.

B. Type of the Combination

1.2 The Proposed Combination involves the sale of telecom towers (along with underlying land, leasehold or license rights, all applicable underlying rights in relation to the telecom towers, together with all associated infrastructure facilities, associated tower equipment, inventory related to the aforesaid, tower contracts, tower approvals, tower records and tower third party guarantees, etc.) (**“Tower Assets”**) of RCOM Entities to RJIL.

1.3 The Proposed Combination is part of strategic debt restructuring (**“SDR”**) of the RCOM Entities in accordance with the guidelines of the Reserve Bank of India.

1.4 The Proposed Combination involves the sale of the Tower Assets of RCOM

Entities undertaken under the (“**SDR**”) mechanism to pay off RCOM’s debts.

C. Area of Activity of the Parties to the combination

1.5 RITL, a subsidiary of RCOM, is in the business to build, own and operate telecommunication towers, OFC assets and related assets at designated sites and to provide these passive telecommunication infrastructure assets on a shared basis to wireless service providers and other communications service providers under long term contracts. These customers use the space on our telecommunication towers to install their active communication related equipment to operate their wireless communications networks. The customers can also use RITL’s optic fibre network to connect the sites to the core network and the connectivity between circles.

(a) RCOM, founded by the late Shri Dhirubhai H. Ambani, is part of the Reliance Anil Dhirubhai Ambani Group. RCOM is a pan-India telecommunications service provider.

1.6 RCOM is shutting down 2G and 3G operations and will continue its 4G services, under 4G spectrum sharing arrangement with RJIL. RCOM provides wireless, wireline, Enterprise telecom services along with a portfolio in towers and global ethernet data services, call services and operations related to submarine cable and global managed network.

1.7 RJIL is a subsidiary of Reliance Industries Limited (“RIL”), India’s largest private sector company. RJIL is the first telecom operator to hold pan India Unified License. This license authorizes RJIL to provide all telecommunication services except global mobile personal communication by satellite service.

1.8 RJIL provides wireless broadband and data service for mobile, fibre to home broadband and video on demand services.

D. Relevant Markets

1.9 In line with the decisional practice of the Hon'ble Competition Commission of India ("**Hon'ble Commission**"), the relevant market in relation to the Proposed Combination may be defined as the market for "market for provision of passive telecom infrastructure (specifically telecom towers) in India".